

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

CP No.336/2017
IN
OA No.118/2004

New Delhi this the 15th day of September, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

1. Kundan Lal,
S/o Shri Sukh Dayal,
Ex. Loco Inspector,
R/o House No.168/56,
Ahata Shugan Chand,
12, Cross Road,
Ambala Cantt.
Pin Code-133001.
2. Niranjan Singh,
S/o Shri Mihan Singh,
Ex. Senior Loco Inspector,
R/o 44-C, Sundernagar,
Near DRM's Office Complex,
Ambala Cantt. (Haryana).

...Applicant

(By Advocate: Mr. G.D. Bhandari)

VERSUS

1. Shri R.K. Kulshreshtha,
Chairman,
Ministry of Railways,
Railway Board,
Rail Bhawan,
New Delhi.
2. Shri A.K. Mittal,
General Manager,
Northern Railway,
Headquarters Office,
Baroda House,
New Delhi.

3. Shri Danish Kumar,
Divisional Railway Manager,
Northern Railway,
Ambala Division,
Ambala (Haryana).

...Respondents

(By Advocate: Mr. Shailender Tiwari)

:ORDER (Oral):

HON'BLE SHRI V. AJAY KUMAR, MEMBER (J):

When this matter was taken up for hearing, the learned counsel for the respondents, while producing the order of the Hon'ble Supreme Court dated 11.08.2017 passed in Diary No.8900/2017, submitted that the order of this Tribunal has been stayed, which is not disputed by the learned counsel for the petitioners.

2. Accordingly, the same is closed. Notices are discharged. However, the petitioners are at liberty to avail their remedies in accordance with law in the event the stay order is vacated or the SLP is finally decided. No Costs.

(NITA CHOWDHURY)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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